

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 25/82-ALC4/2009 MEETING DATE : 15.09.2009

The Meeting No.25/82 in the year 2009-10 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on 15.09.2009 under the Chairmanship of Jt. DGFT, Shri Anil Aggarwal in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
3. Shri Rajinder Pal Singh, Dy. DGFT
4. Shri Shyam Lal, FTDO

Case No. A-112	M/s Prachi Pharmaceuticals Pvt. Ltd.			
Norms Committee Meeting No. 25/10	File No. 01/82/162/01218/AM09/DES-III			
Meeting Date 15.09.2009	RAF No. 03/95/040/00136/AM09			
Adv. Lic. No. 0310507420 dated 16.02.2009				
Committee considered case as per agenda and in light of written comments of Department of C&PC vide their U.O. No.14010/72/2005/Ch.II dated 02.08.2005 handed over on 14.09.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3,5,Di-Iodo Salicylic Acid	1 Kg.	1.	Salicylic Acid	0.414 kg
		2.	Iodine	0.762 kg
		3.	Methanol	1.000 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. A-113	M/s Avignon Exim Pvt. Ltd.
Norms Committee Meeting No. 25/10	File No. 01/83/050/01144/AM08/DES-III
Meeting Date 15.09.2009	RAF No. 03/94/040/01447/AM07
Adv. Lic. No. 0310425781 dated 05.04.2007	
Committee decided to defer case for 13.10.2009 for comments of DC(MSME).	

Case No. A-114	M/s Adcock Ingram Ltd.			
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Norms Committee Meeting No. 25/10	File No. 01/82/162/01219/AM09/DES-III
Meeting Date 15.09.2009	RAF No. 07/24/040/00619/AM09
Adv. Lic. No. 0710063396 dated 03.03.2009	
Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.	

Case No. A-115	M/s Srimi Pharmaceuticals Ltd.
Norms Committee Meeting No. 25/10	File No. 01/82/162/01222/AM09/DES-III
Meeting Date 15.09.2009	RAF No. 09/24/040/00442/AM09
Adv. Lic. No. 0910037267 dated 03.03.2009	
Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.	

Case No. A-116	M/s Unimark Remedies Ltd.
Norms Committee Meeting No. 25/10	File No. 01/82/162/00858/AM09/DES-III
Meeting Date 15.09.2009	RAF No. 03/95/040/00095/AM09
Adv. Lic. No. 0310494004 dated 12.11.2008	
Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.	

Case No. A-117	M/s Sandoz Pvt. Ltd.
Norms Committee Meeting No. 25/10	File No. 01/82/162/00859/AM09/DES-III
Meeting Date 15.09.2009	RAF No. 03/95/040/00518/AM09
Adv. Lic. No. 0310485890 dated 10.09.2008	
Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.	

Case No. A-118	M/s AVA Chemicals Pvt. Ltd.
Norms Committee Meeting No. 25/10	File No. 01/83/050/01411/AM08/DES-III
Meeting Date 15.09.2009	RAF No. 03/94/040/00661/AM08
Adv. Lic. No. 0310446954 dated 18.10.2007	
Committee considered case as per agenda and in light of written comments dated 14.09.2009 received from Department of C&PC, decided to amend the description of export product and import item to read as "EDTA Ferric Sodium (Assay 98% min.)" and "Ethylene Diamine Tetra Acetic Acid (Assay 98.5%)" respectively without any other change in the decision taken in 34/83 meeting held on 28.11.2007. RA concerned may take further necessary action as per above decision of NC.	

Case No. A-119	M/s Sterling Auxillaries Pvt. Ltd.
Norms Committee Meeting No. 25/10	File No. 01/82/162/01221/AM09/DES-III
Meeting Date 15.09.2009	RAF No. 03/94/040/00740/AM09
Adv. Lic. No. 0310501075 dated 02.01.2009	
Committee considered the case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/93/2007/Ch.III dated 14.09.2009, decided to seek comments of Export Cell whether the firm has obtained Export Licence for export of Stero MDEA (N-Methyl Di Ethanol Amine). Case stands deferred for 13.10.2009. RA concerned may take further necessary action as per above decision of NC.	

Case No. A-120	M/s Amoli Organics Ltd
Norms Committee Meeting No. 25/10	File No. 01/82/050/00993/AM04/DES-III
Meeting Date 15.09.2009	RAF No. 03/24/040/01683/AM04
Adv. Lic. No. 0310238481 dated 27.11.2003	
Committee considered case as per agenda and observed that the firm has applied for import of Diclofenac Sodium or its raw material as per SION A-182. It was, therefore, decided to call for copy of Shipping Bills and Bills of Entry from the firm. Accordingly, case was deferred for 13.10.2009.	

Case No. A-121	M/s Fleming Lab. Ltd.
Norms Committee Meeting No. 25/10	File No. 01/82/162/01125/AM09/DES-III
Meeting Date 15.09.2009	RAF No. 09/24/040/00030/AM09
Adv. Lic. No. 0910033923 dated 15.05.2008	
Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.	

Case No. A-122	M/s Balaji Amines Ltd.			
Norms Committee Meeting No. 25/10	File No. 01/82/162/01168/AM09/DES-III			
Meeting Date 15.09.2009	RAF No. 31/24/040/00371/AM08			
Adv. Lic. No. 0910033923 dated 15.05.2008				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/85/2008-Ch.III dated 14.09.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-Methyl-2-Pyrrolidone	1 Kg.	1.	Methanol	0.377 kg
		2.	Gamma Butyrolactone	0.960 kg
		3.	Ammonia	0.164 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. A-123	M/s Navin Fluorine International Ltd.			
Norms Committee Meeting No. 25/10	File No. 01/82/162/00876/AM09/DES-III			
Meeting Date 15.09.2009	RAF No. 03/95/040/00380/AM09			
Adv. Lic. No. 0310489115 dated 06.10.2008				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/96/2005-Ch.II dated 15.09.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Meta Chloro Benzo Tri Fluoride	1 Kg.	1.	Sulphur	0.273 kg
		2.	Fluorspar	0.910 kg
		3.	Benzo tri chloride	1.246 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. A-124	M/s Cipla Ltd.
Norms Committee Meeting No. 25/10	File No. 01/82/162/00110/AM10/DES-III
Meeting Date 15.09.2009	RAF No. 03/94/040/01006/AM09
Adv. Lic. No. 0310505855 dated 05.02.2009	
Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.	

Case No. A-125	M/s Cipla Ltd.
Norms Committee Meeting No. 25/10	File No. 01/82/162/00107/AM10/DES-III
Meeting Date 15.09.2009	RAF No. 03/94/040/00994/AM09
Adv. Lic. No. 0310505514 dated 04.02.2009	
Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.	

Case No. B-242	M/s Avignon Exim Pvt. Ltd.
Norms Committee Meeting No. 25/10	File No. 01/82/050/00273/AM09/DES-III
Meeting Date 15.09.2009	RAF No. 03/94/040/01006/AM08
Adv. Lic. No. 0310467005 dated 02.04.2008	
Committee decided to defer case for 13.10.2009 for comments of DC(MSME).	

Case No. B-243	M/s Vipul Dye Chem Ltd.			
Norms Committee Meeting No. 25/10	File No. 01/83/050/00489/AM07/DES-III			
Meeting Date 15.09.2009	RAF No. 03/95/040/00190/AM07			
Adv. Lic. No. 0310392152 dated 01.08.2006				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/138/2005-Ch.II dated 15.09.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
5-Chloro Ortho Toluidine	1 Kg.	1.	Ortho Toluidine	1.615 kg
		2.	Potassium Hydroxide (Caustic Potash)	3.754 kg
		3.	Mono Chloro Benzene	1.212 kg
		4.	Glacial Acetic acid	1.415 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-244	M/s Vital Healthcare Pvt. Ltd.			
Norms Committee Meeting No. 25/10	File No. 01/83/050/00723/AM06/DES-III			
Meeting Date 15.09.2009	RAF No. 03/95/040/01371/AM06			
Adv. Lic. No. 0310372493 dated 21.03.2006				
Committee considered case as per agenda and in light of DGFT Report dated 31.03.2005 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Quinine Hydrochloride BP/USP/IP	1 Kg.	1.	Cinchona Bark	29 kg
		2.	Toluene	34.30 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-245	M/s Stride Arcolab Ltd.
Norms Committee Meeting No. 25/10	File No. 01/82/162/00660/AM09/DES-III
Meeting Date 15.09.2009	RAF No. 03/24/040/01015/AM02
Adv. Lic. No. 0310110666 dated 19.11.2000	
Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.	

Case No. B-246	M/s Ganesh Chemical Industries Ltd.			
Norms Committee Meeting No. 25/10	File No. 01/82/050/00771/AM06/DES-III			

Meeting Date 15.09.2009	RAF No. 03/94/040/00765/AM06
Adv. Lic. No. 0310351222 dated 10.10.2005	
Withdrawn as the representation of the firm is time-barred in terms of Public Notice No.37 dated 23.08.2007 and the firm has been requested to furnish reasons for delay in submission of their representation.	

Case No. B-247	M/s Medreich Ltd.
Norms Committee Meeting No. 25/10	File No. 01/82/050/00673/AM09/DES-III
Meeting Date 15.09.2009	RAF No. 07/21/040/01505/AM08
Adv. Lic. No. 0710056528 dated 20.03.2008	
Committee considered case as per agenda and observed that the firm was requested to furnish a copy of Master Batch Formula and on the basis of Master Batch Formula, ad-hoc norms were fixed. Now the firm has furnished the revised Master Batch Formula and according to the representative of Department of Pharmaceuticals, Master Batch Formula once prepared, can not be revised. It was, therefore, decided to reject the request of the firm for revision of norms.	

Case No. B-248	M/s Hetero Labs Ltd.
Norms Committee Meeting No. 25/10	File No. 01/83/050/01640/AM09/DES-III
Meeting Date 15.09.2009	RAF No. 09/24/040/00403/AM09
Adv. Lic. No. 0910037047 dated 11.02.2009	
Committee considered case as per agenda and in consultation with technical authority present in meeting observed that the molecular weight of both the import items i.e. "2,2 Dimethyl Butanoic Acid (1S,3R,7S,8S,8AR)-1,2,3,7,8,8A-hexahydro-3,7-Dimethyl-8-(2-(2R,4R)-Tetrahydro-4-Hydroxy-6-oxo-2H-pyran-2-yl) ethyl)-1-naphthalenyl ester" and "Butanoic Acid 2,2-Dimethyl-1,2,3,7,8,8A-Hexahydro-3,7-Dimethyl-8-(2-(Tetrahydro-4-Hydroxy-6-OXO-2H-Pyran-2-YL)Ethyl)-1-Naphthalenyl Ester" is same i.e.436. It was, therefore, decided to amend the description of import item No.1 to read as "Butanoic Acid 2,2-Dimethyl-1,2,3,7,8,8A-Hexahydro-3,7-Dimethyl-8-(2-(Tetrahydro-4-Hydroxy-6-OXO-2H-Pyran-2-YL)Ethyl)-1-Naphthalenyl Ester" without any other change in the decision taken in 48/82 meeting held on 17.02.2009.	
RA concerned may take further necessary action as per above decision of NC.	

Case No. B-249	M/s Mayuka Labs Pvt. Ltd.
Norms Committee Meeting No. 25/10	File No. 01/82/050/00724/AM09/DES-III
Meeting Date 15.09.2009	RAF No. 05/24/040/00156/AM09
Adv. Lic. No. 0510223639 dated 10.07.2008	
Committee considered case as per agenda and decided to call from the firm the details of import items and quantity separately for each export product. Accordingly, case was deferred for 13.10.2009.	

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Case No. B-250	M/s FMC India Pvt. Ltd.
Norms Committee Meeting No. 25/10	File No. 01/82/050/00776/AM09/DES-III
Meeting Date 15.09.2009	RAF No. 07/24/040/00192/AM09
Adv. Lic. No. 0710058651 dated 22.07.2008	
Committee decided to defer case for 13.10.2009 for comments of Department of C&PC.	

Case No. B-251	M/s Best Value Chem Pvt. Ltd.
Norms Committee Meeting No. 25/10	File No. 01/83/050/00004/AM08/ File No.01/83/050/00846/AM08 File No.01/83/050/01002/AM08 File No.01/82/050/01585/AM08
Meeting Date 15.09.2009	RAF No. 34/24/040/00244/AM08 RAF No. 34/24/040/00080/AM08 RAF No. 34/24/040/00099/AM08 RAF No. 34/24/040/00227/AM07
Adv. Lic. No. 3410017898 dated 18.01.2007 Adv. Lic. No. 3410019309 dated 30.07.2007 Adv. Lic. No. 3410019462 dated 21.07.2007 Adv. Lic. No. 3410017900 dated 18.01.2007	
Committee considered case as per agenda and in light of written comments dated 14.09.2009 received from Department of C&PC observed that the firm has clarified in the application that import item Pentanol Mixture 99% contains 66% n-pentanol and 33% of 2-Methyl Butanol and the same composition has already been allowed to the firm. After detailed deliberations, Committee decided to reject the request of the firm.	

Case No. B-252	M/s Concord Biotech Ltd.
Norms Committee Meeting No. 25/10	File No. 01/82/050/00030/AM06/DES-III
Meeting Date 15.09.2009	RAF No. 08/80/040/00530/AM05
Adv. Lic. No. 0810047269 dated 07.04.2005	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to reject the request of the firm for enhancement in the quantity of inputs as there is no justification for the same.	

Case No. B-253	M/s Sarna Chemicals Pvt. Ltd.
Norms Committee Meeting No. 25/10	File No. 01/82/050/00751/AM08/DES-III
Meeting Date 15.09.2009	RAF No. 03/95/040/00271/AM08
Adv. Lic. No. 0310433982 dated 26.06.2007	
Withdrawn as the case has already been approved in 17/82 meeting held on 14.07.2009.	

Case No. B-254	M/s Auctus Pharma Ltd.
Norms Committee Meeting No. 25/10	File No. 01/82/050/01019/AM09/DES-III
Meeting Date 15.09.2009	RAF No. 09/24/040/00216/AM09
Adv. Lic. No. 0910035277 dated 16.09.2008	
Withdrawn as the case has already been approved in 17/82 meeting held on 14.07.2009.	

1	Case No.:286/24/83-ALC1/2007	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Approved															
	HQ File :01/83/050/00139/AM07/	RLA File :03/95/040/00132/AM07/	Lic.No/Date:0310379336 08.05.2006																
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/135/2008-PI-III dated 10.11.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																		
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Clomirpamine Hcl</td><td rowspan="3">1 KG.</td><td>1.</td><td>Iminodibenzyl</td><td>2.68 kg</td></tr> <tr> <td>2.</td><td>Methylene Chloride</td><td>2.50 kg</td></tr> <tr> <td>3.</td><td>Methanol</td><td>1.44 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Clomirpamine Hcl	1 KG.	1.	Iminodibenzyl	2.68 kg	2.	Methylene Chloride	2.50 kg	3.	Methanol
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed															
Clomirpamine Hcl	1 KG.	1.	Iminodibenzyl	2.68 kg															
		2.	Methylene Chloride	2.50 kg															
		3.	Methanol	1.44 kg															

2	Case No.:501/24/87-ALC1/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Approved																					
	HQ File :01/87/050/00777/AM07/	RLA File :09/24/040/00333/AM07/	Lic.No/Date:0910028408 29.11.2006																						
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 19/10 meeting held on 04.08.2009 and in consultation with technical authority present in the meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																								
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">Cefadroxil Monohydrate from Pen. G Stage</td><td rowspan="5">1 KGA.</td><td>1.</td><td>Penicillin G Potassium 1st Crystal</td><td>2.34 BOU</td></tr> <tr> <td>2.</td><td>Pyridine Hydrobromide</td><td>0.320 kg</td></tr> <tr> <td></td><td>OR</td><td></td></tr> <tr> <td>2.</td><td>Hydrobromic acid 48%</td><td>0.375 kg</td></tr> <tr> <td>3.</td><td>Hydrogen Peroxide 60%</td><td>0.363 kg</td></tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Cefadroxil Monohydrate from Pen. G Stage	1 KGA.	1.	Penicillin G Potassium 1 st Crystal	2.34 BOU	2.	Pyridine Hydrobromide	0.320 kg		OR		2.	Hydrobromic acid 48%	0.375 kg	3.	Hydrogen Peroxide 60%
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed																					
Cefadroxil Monohydrate from Pen. G Stage	1 KGA.	1.	Penicillin G Potassium 1 st Crystal	2.34 BOU																					
		2.	Pyridine Hydrobromide	0.320 kg																					
			OR																						
		2.	Hydrobromic acid 48%	0.375 kg																					
		3.	Hydrogen Peroxide 60%	0.363 kg																					

4.	Acetic Acid	0.933 kg
5.	Trimethyl Chloro Silane	2.7027 kg
	OR	
5(a).	Bis Trimethyl Silyl Urea	1.543 kg
5(b).	Hexamethyl Disilazane	0.3284 kg
6.	Trimethyl Chloro Silane	0.2180 kg
7.	D(-) Para Hydroxy Phenyl Glycine Methyl/Ethyl Potassium Dane Salt	0.959 kg
	OR	
7(a).	D(-) Para Hydroxy Phenyl Glycine Base	0.5402 kg
7(b).	Methyl aceto Acetate	0.4113 kg
7(c).	Methanol	0.3370 kg
8.	Dimethyl formamide	2.051 kg
9.	Toluene	0.583 kg
10.	Acetone	1.1498 kg
11.	Methylene Chloride	0.407 kg
12.	Potassium Carbonate	0.248 kg
13.	Activated Carbon	0.0839 kg
14.	Ethyl Chloro Formate	0.357 kg

RA concerned may take further necessary action as per above decision of NC.

3

Case No.:8/38/83-ALC1/2007	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Approved
HQ File :01/83/050/01570/AM08/	RLA File :03/94/040/00805/AM08/	Lic.No/Date:0310450439 16.11.2007	

Decision : Committee considered the case as per agenda and in light of earlier decision taken in 11/09 meeting held on 10.06.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cilazapril	1 Kg.	1.	Borane Tetrahydrofuran Complex	3.97 kg/kg
		2.	Hydrazine Hydrate	5.11 kg/kg
		3.	Ethyl-2-Hydroxy-4-Phenyl-Butanoate	1.53 kg/kg
		4.	Trifluoromethane Sulfonic Anhydride	1.27 kg/kg
		5.	Trifluoromethane Aulfonic Acid	0.888 kg/kg
		6.	Trifluoroacetic Acid	4.01 kg/kg
		7.	Tetrahydrofuran	7.39 kg/kg

		8.	Methylene Dichloride/Methylene Chloride/MDC	30.94 kg/kg
		9.	Methanol	17.34 kg/kg
		10.	N-Hexane	7.74 kg/kg

RA concerned may take further necessary action as per above decision of NC.

4	Case No.:55/18/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00329/AM10/	RLA File :03/94/040/00949/AM09/	Lic.No/Date:0310503316 21.01.2009	Defer Date:13.10.2009
	Decision :Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			

5	Case No.:58/18/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00332/AM10/	RLA File :09/24/040/00431/AM09/	Lic.No/Date:0910037268 03.03.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			

6	Case No.:10/54/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/01712/AM09/	RLA File :05/24/040/00769/AM09/	Lic.No/Date:0510238138 17.03.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			

7	Case No.:65/18/82-ALC4/2009	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00339/AM10/	RLA File :09/24/040/00433/AM09/	Lic.No/Date:0910037452 19.03.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			

8	Case No.:62/18/82-ALC4/2009	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00336/AM10/	RLA File :09/24/040/00469/AM09/	Lic.No/Date:0910037549 26.03.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			

9	Case No.:63/18/82-ALC4/2009	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00337/AM10/	RLA File :09/24/040/00470/AM09/	Lic.No/Date:0910037550 26.03.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			

10	Case No.:72/18/82-ALC4/2009	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00346/AM10/	RLA File :07/24/040/00679/AM09/	Lic.No/Date:0710063868 26.03.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			

11	Case No.:67/18/82-ALC4/2009	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00341/AM10/	RLA File :03/95/040/01043/AM09/	Lic.No/Date:0310514060 01.04.2009	Defer Date:13.10.2009
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 13.10.2009.			

12	Case No.:44/18/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00318/AM10/	RLA File :09/24/040/00477/AM09/	Lic.No/Date:0910037637 09.04.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			

13	Case No.:66/18/82-ALC4/2009	Party Name:CORVINE CHEMICALS & PHARMACEUTICALS LIMITED,	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00340/AM10/	RLA File :07/24/040/00009/AM10/	Lic.No/Date:0710064113 13.04.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of C&PC.			

14	Case No.:21/18/82-ALC4/2009	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00295/AM10/	RLA File :03/94/040/01082/AM09/	Lic.No/Date:0310515875 16.04.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			

15	Case No.:69/18/82-ALC4/2009	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00343/AM10/	RLA File :22/24/040/00001/AM10/	Lic.No/Date:2210008835 16.04.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			

16	Case No.:13/18/82-ALC4/2009	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00287/AM10/	RLA File :31/24/040/00008/AM10/	Lic.No/Date:3110038195 22.04.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of C&PC.			

17	Case No.:78/18/82-ALC4/2009	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00352/AM10/	RLA File :09/24/040/00013/AM10/	Lic.No/Date:0910037741 23.04.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			

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Case No.:15/18/82-ALC4/2009	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Approved	
HQ File :01/82/050/00289/AM10/	RLA File :03/94/040/00053/AM10/	Lic.No/Date:0310517558 28.04.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/102/2006-PI-III dated 18.09.2007 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Perindopril Erbumin	1 Kg.	1.	2(S)-Indoline-2 Carboxylic Acid	1.50 kg
		2.	Methanol	1.43 kg
		3.	Toluene	3.22 kg
		4.	Methylene Chloride	15.19 kg
		5.	L-Norvaline	3.900 kg
		6.	Acetonitrile	3.57 kg
RA concerned may take further necessary action as per above decision of NC.				

19	Case No.:2/3/85-ALC3/2009	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Approved
	HQ File :01/85/050/00017/AM10/	RLA File :05/24/040/00017/AM10/	Lic.No/Date:0510240516 29.04.2009	
	Decision : Committee considered case as per agenda and decided to examine the same on file alongwith earlier case of the same firm dealt in F.No.01/83/50/905/AM08/DES-IV.			

20	Case No.:9/6/82-ALC4/2009	Party Name:RASHMI PHARMA PVT LTD.,	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00064/AM10/	RLA File :09/24/040/00012/AM10/	Lic.No/Date:0910037811 30.04.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for application from RA/firm.			

21	Case No.:8/18/82-ALC4/2009	Party Name:UNIMAX LABORATORIES PVT.LTD	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00282/AM10/	RLA File :03/95/040/00940/AM09/	Lic.No/Date:0310518060 01.05.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			

22	Case No.:10/18/82-ALC4/2009	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00284/AM10/	RLA File :03/95/040/00042/AM10/	Lic.No/Date:0310518058 01.05.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			

23	Case No.:11/18/82-ALC4/2009	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00285/AM10/	RLA File :03/95/040/01027/AM09/	Lic.No/Date:0310517971 01.05.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			

24	Case No.:5/7/82-ALC4/2009	Party Name:INDO AMINES LIMITED	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00076/AM10/	RLA File :03/94/040/00051/AM10/	Lic.No/Date:0310518508 05.05.2009	Defer Date:13.10.2009
	Decision :Committee considered case as per agenda and decided to call for the following information from the firm:			

1. Purity of import item.
2. Purity of export product.
3. Details of manufacturing process.
4. Justification of wastage claimed.

Accordingly, case was deferred for 13.10.2009.

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Case No.:9/7/82-ALC4/2009	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Approved	
HQ File :01/82/050/00080/AM10/	RLA File :03/94/040/00453/AM09/	Lic.No/Date:0310518756 06.05.2009		
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 12/10 meeting held on 16.06.2009 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Artemether	1 Kg.	1.	Artemisinin	1.50 kg
		2.	Sodium Borohydride	0.188 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:19/18/82-ALC4/2009	Party Name:THERMAX LTD.,	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Approved	
HQ File :01/82/050/00293/AM10/	RLA File :31/24/040/00022/AM10/	Lic.No/Date:3110038338 06.05.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/123/2003-Ch.III dated 14.03.2005, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Biocide containing: Tertrakis Hydroxymethyl Phosphonium Sulphate: 50% w/w minimum	1 Kg.	1.	Aqueous solution of Tertrakis Hydroxymethyl Phosphonium Sulphate 75% w/w	0.673 kg
RA concerned may take further necessary action as per above decision of NC.				

27	Case No.:10/7/82-ALC4/2009	Party Name:CALYX CHEMICALS &	Meet No/Date:25/82-ALC4/2009	Status:Case
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		PHARMACEUTICALS LTD.	15.09.2009	Approved
HQ File :01/82/050/00081/AM10/	RLA File :03/94/040/00439/AM09/	Lic.No/Date:0310518759 06.05.2009		
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 12/10 meeting held on 16.06.2009 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Artemether	1 Kg.	1.	Artemisinin	1.50 kg
		2.	Sodium Borohydride	0.188 kg
RA concerned may take further necessary action as per above decision of NC.				

28	Case No.:13/7/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00084/AM10/	RLA File :03/94/040/01120/AM09/	Lic.No/Date:0310518966 07.05.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			

29	Case No.:16/18/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00290/AM10/	RLA File :03/94/040/00104/AM10/	Lic.No/Date:0310520417 19.05.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for reply from firm.			

30	Case No.:35/18/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00309/AM10/	RLA File :03/94/040/00115/AM10/	Lic.No/Date:0310520711 21.05.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for reply firm firm.			

31	Case No.:38/18/82-ALC4/2009	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00312/AM10/	RLA File :03/94/040/00101/AM10/	Lic.No/Date:0310520653 21.05.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			

32	Case No.:39/18/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00313/AM10/	RLA File :03/94/040/00076/AM10/	Lic.No/Date:0310520964 22.05.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of DC(MSME).			

33	Case No.:40/18/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00314/AM10/	RLA File :03/94/040/00068/AM10/	Lic.No/Date:0310520972 22.05.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of DC(MSME).			

34	Case No.:41/18/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00315/AM10/	RLA File :03/94/040/00073/AM10/	Lic.No/Date:0310520968 22.05.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of DC(MSME).			

35	Case No.:23/18/82-ALC4/2009	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00297/AM10/	RLA File :09/24/040/00457/AM09/	Lic.No/Date:0910038018 26.05.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			

36	Case No.:24/18/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00298/AM10/	RLA File :03/94/040/00027/AM10/	Lic.No/Date:0310521503 27.05.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of C&PC.			

37	Case No.:30/18/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00304/AM10/	RLA File :03/94/040/00026/AM10/	Lic.No/Date:0310521508 27.05.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of C&PC.			

38	Case No.:36/18/82-ALC4/2009	Party Name:CHEMILL NUTRACEUTICALS PVT.LTD.	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00310/AM10/	RLA File :03/94/040/00148/AM10/	Lic.No/Date:0310521537 27.05.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of C&PC.			

39	Case No.:14/18/82-ALC4/2009	Party Name:WOCKHARDT LIMITED	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00288/AM10/	RLA File :03/95/040/00084/AM10/	Lic.No/Date:0310521745 28.05.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			

40	Case No.:34/18/82-ALC4/2009	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00308/AM10/	RLA File :03/94/040/00144/AM10/	Lic.No/Date:0310521758 28.05.2009	Defer Date:13.10.2009
	Decision : Committee considered case as per agenda and observed that Department of C&PC vide their letter No.14010/36/2009-Ch.II dated 26.08.2009 has called for technical information which has not been received. It was, therefore, decided to await reply of firm and defer case for 13.10.2009.			

41	Case No.:17/18/82-ALC4/2009	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00291/AM10/	RLA File :03/95/040/00124/AM10/	Lic.No/Date:0310522329 02.06.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			

42	Case No.:37/18/82-ALC4/2009	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00311/AM10/	RLA File :09/24/040/00053/AM10/	Lic.No/Date:0910038076 02.06.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			

43	Case No.:42/18/82-ALC4/2009	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00316/AM10/	RLA File :09/24/040/00068/AM10/	Lic.No/Date:0910038079 02.06.2009	Defer

	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			Date:13.10.2009
44	Case No.:32/18/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00306/AM10/	RLA File :09/24/040/00410/AM09/	Lic.No/Date:0910038108 03.06.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			
45	Case No.:45/18/82-ALC4/2009	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00319/AM10/	RLA File :11/24/040/00006/AM10/	Lic.No/Date:1110020396 03.06.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Ministry of FPI.			
46	Case No.:3/18/82-ALC4/2009	Party Name:OLEOFINE ORGANICS (INDIA)PVT.LTD.,	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00277/AM10/	RLA File :03/95/040/00138/AM10/	Lic.No/Date:0310522629 04.06.2009	Defer Date:13.10.2009
	Decision : Committee considered case as per agenda and observed that Department of C&PC vide their letter No.14010/36/2009-Ch.II dated 26.08.2009 has called for technical information which has not been received. It was, therefore, decided to await reply of firm and defer case for 13.10.2009.			
47	Case No.:4/18/82-ALC4/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Approved
	HQ File :01/82/050/00278/AM10/	RLA File :03/94/040/00978/AM09/	Lic.No/Date:0310523220 09.06.2009	
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of C&PC.			
48	Case No.:6/18/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00280/AM10/	RLA File :03/94/040/00183/AM10/	Lic.No/Date:0310523267 09.06.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of C&PC.			
49	Case No.:25/18/82-ALC4/2009	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred

HQ File :01/82/050/00299/AM10/	RLA File :03/95/040/00072/AM10/	Lic.No/Date:0310523436 10.06.2009	Defer Date:13.10.2009
Decision : Committee decided to defer case for 13.10.2009 for comments of Department of C&PC.			

50	Case No.:18/18/82-ALC4/2009	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00292/AM10/	RLA File :08/24/040/00040/AM10/	Lic.No/Date:0810080665 11.06.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			

51	Case No.:26/18/82-ALC4/2009	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00300/AM10/	RLA File :03/94/040/00141/AM10/	Lic.No/Date:0310524174 15.06.2009	Defer Date:13.10.2009
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 13.10.2009.			

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Case No.:29/18/82-ALC4/2009	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Approved															
HQ File :01/82/050/00303/AM10/	RLA File :08/24/040/00064/AM10/	Lic.No/Date:0810080782 17.06.2009																
Decision : Committee Considered case as per agenda and taing cue from SION A-412 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																		
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Ibuprofen Tablet 400 mg Ibuprofen Heumann 400 mg</td><td>1 No.</td><td>1.</td><td>Acemetacin</td><td>408 mg</td></tr><tr><td>Ibuprofen Tablet 600 mg Ibuprofen Heumann 600 mg</td><td>1 No.</td><td>1.</td><td>Acemetacin</td><td>612 mg mg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ibuprofen Tablet 400 mg Ibuprofen Heumann 400 mg	1 No.	1.	Acemetacin	408 mg	Ibuprofen Tablet 600 mg Ibuprofen Heumann 600 mg	1 No.	1.	Acemetacin	612 mg mg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
Ibuprofen Tablet 400 mg Ibuprofen Heumann 400 mg	1 No.	1.	Acemetacin	408 mg														
Ibuprofen Tablet 600 mg Ibuprofen Heumann 600 mg	1 No.	1.	Acemetacin	612 mg mg														
RA concerned may take further necessary action as per above decision of NC.																		

53	Case No.:43/18/82-ALC4/2009	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00317/AM10/	RLA File :03/94/040/00018/AM10/	Lic.No/Date:0310524605 17.06.2009	Defer Date:13.10.2009
	Decision :Committee decided to forward a copy of application to Department of Bio-technology for their comments. Accordingly, case was deferred for 13.10.2009.			

54	Case No.:20/18/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00294/AM10/	RLA File :03/94/040/00087/AM10/	Lic.No/Date:0310524765 18.06.2009	Defer Date:13.10.2009
	Decision :Committee decided to forward a copy of application to DC(MSME) for their comments. Accordingly, case was deferred for 13.10.2009.			

55	Case No.:71/18/82-ALC4/2009	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00345/AM10/	RLA File :22/24/040/00011/AM10/	Lic.No/Date:2210009016 22.06.2009	Defer Date:13.10.2009
	Decision :Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			

56	Case No.:47/18/82-ALC4/2009	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00321/AM10/	RLA File :03/94/040/00247/AM10/	Lic.No/Date:0310525575 24.06.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of C&PC.			

57	Case No.:31/18/82-ALC4/2009	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00305/AM10/	RLA File :03/94/040/00259/AM10/	Lic.No/Date:0310526171 29.06.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of C&PC.			

58	Case No.:33/18/82-ALC4/2009	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00307/AM10/	RLA File :03/94/040/00261/AM10/	Lic.No/Date:0310526169 29.06.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of C&PC.			

59	Case No.:1/17/82-ALC4/2009	Party Name:INTERMED LABS PVT. LTD.,	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00264/AM10/	RLA File :07/24/040/00135/AM10/	Lic.No/Date:0710065750 03.07.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			

60	Case No.:2/17/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00265/AM10/	RLA File :09/24/040/00121/AM10/	Lic.No/Date:0910038452 06.07.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			

61	Case No.:3/17/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00266/AM10/	RLA File :03/94/040/00279/AM10/	Lic.No/Date:0310527467 06.07.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for reply from firm.			

62	Case No.:4/17/82-ALC4/2009	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00267/AM10/	RLA File :03/95/040/00207/AM10/	Lic.No/Date:0310527468 06.07.2009	Defer Date:13.10.2009
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments and defer for 13.10.2009.			

63	Case No.:5/17/82-ALC4/2009	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00268/AM10/	RLA File :03/95/040/00102/AM10/	Lic.No/Date:0310527449 06.07.2009	Defer Date:13.10.2009
	Decision :Committee considered case as per agenda and decided to seek comments of Export Cell. Accordingly, case was deferred for 13.10.2009.			

64	Case No.:6/17/82-ALC4/2009	Party Name:CENTAUR PHARMACEUTICALS PVT. LTD.,	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00269/AM10/	RLA File :03/94/040/00272/AM10/	Lic.No/Date:0310527469 06.07.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			

65	Case No.:7/17/82-ALC4/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00270/AM10/	RLA File :07/24/040/00051/AM10/	Lic.No/Date:0710065810 07.07.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			

66	Case No.:8/17/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00271/AM10/	RLA File :05/24/040/00208/AM10/	Lic.No/Date:0510245316 08.07.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			

67	Case No.:9/17/82-ALC4/2009	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00272/AM10/	RLA File :09/24/040/00101/AM10/	Lic.No/Date:0910038523 09.07.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of C&PC.			

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Case No.:1/18/82-ALC4/2009	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Approved	
HQ File :01/82/050/00275/AM10/	RLA File :03/94/040/00281/AM10/	Lic.No/Date:0310528360 10.07.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/127/2006-PI-III dated 14.08.2006 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Glimepride	1 Kg.	1.	4-(2-3-Ethyl-4-Methyl-2-Oxo-3-Pyrroline-1-Carboxamido Ethyl Phenyl Sulfonamide)	0.96 kg
		2.	Trans-4-Methyl Cyclohexyl Isocyanate	0.39 kg
		3.	Acetone	2.50 kg
		4.	Methanol	2.50kg
RA concerned may take further necessary action as per above decision of NC.				

69	Case No.:10/17/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00273/AM10/	RLA File :05/24/040/00203/AM10/	Lic.No/Date:0510245516 10.07.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			

70	Case No.:11/17/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:25/82-ALC4/2009	Status:Case
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			15.09.2009	Deferred
	HQ File :01/82/050/00274/AM10/	RLA File :05/24/040/00204/AM10/	Lic.No/Date:0510245517 10.07.2009	Defer Date:13.10.2009
Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.				

71	Case No.:2/18/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00276/AM10/	RLA File :03/94/040/00289/AM10/	Lic.No/Date:0310528381 10.07.2009	Defer Date:13.10.2009
Decision : Committee decided to defer case for 13.10.2009 for comments of Department of C&PC.				

72	Case No.:48/18/82-ALC4/2009	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00322/AM10/	RLA File :09/24/040/00118/AM10/	Lic.No/Date:0910038561 13.07.2009	Defer Date:13.10.2009
Decision : Committee decided to defer case for 13.10.2009 for comments of Department of C&PC.				

73	Case No.:61/18/82-ALC4/2009	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00335/AM10/	RLA File :04/24/040/00057/AM10/	Lic.No/Date:0410106102 14.07.2009	Defer Date:13.10.2009
Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.				

74	Case No.:80/18/82-ALC4/2009	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00354/AM10/	RLA File :34/24/040/00064/AM10/	Lic.No/Date:3410024680 15.07.2009	Defer Date:13.10.2009
Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.				

75	Case No.:82/18/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00356/AM10/	RLA File :03/95/040/00079/AM10/	Lic.No/Date:0310529028 16.07.2009	Defer Date:13.10.2009
Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.				

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76	Case No.:84/18/82-ALC4/2009	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00358/AM10/	RLA File :34/24/040/00048/AM10/	Lic.No/Date:3410024684 16.07.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of C&PC.			

77	Case No.:87/18/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00361/AM10/	RLA File :05/24/040/00230/AM10/	Lic.No/Date:0510246091 17.07.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			

78	Case No.:89/18/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00363/AM10/	RLA File :05/24/040/00226/AM10/	Lic.No/Date:0510246173 20.07.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			

79	Case No.:90/18/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00364/AM10/	RLA File :03/95/040/00245/AM10/	Lic.No/Date:0310529608 20.07.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of C&PC.			

80	Case No.:92/18/82-ALC4/2009	Party Name:WIN-MEDICARE PVT. LTD	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00366/AM10/	RLA File :05/24/040/00728/AM09/	Lic.No/Date:0510246191 20.07.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			

81	Case No.:93/18/82-ALC4/2009	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00367/AM10/	RLA File :03/95/040/00996/AM09/	Lic.No/Date:0310529871 21.07.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of C&PC.			

82	Case No.:94/18/82-ALC4/2009	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00368/AM10/	RLA File :07/24/040/00156/AM10/	Lic.No/Date:0710066073 21.07.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			

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Case No.:95/18/82-ALC4/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Approved	
HQ File :01/82/050/00369/AM10/	RLA File :03/94/040/00280/AM10/	Lic.No/Date:0310529903 21.07.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/50/2006-Ch.II dated 29.04.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Solid Wetting Agent (RNB-51232/SR 1165 Containing: 50% of Mono Ethylene Glycol 18% of Sodium Diphenyl Oxide Disulfonate 2% of Alkoxylated Alkanolamine	1 Kg.	1.	Mono Ethylene Glycol	0.500 kg
		2.	Sodium Diphenyl Oxide Disulfonate	0.180 kg
		3.	Alkoxylated Alkanolamine	0.0200 kg
RA concerned may take further necessary action as per above decision of NC.				

84	Case No.:97/18/82-ALC4/2009	Party Name:KAJAY REMEDIES PVT. LTD.	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00371/AM10/	RLA File :03/94/040/00310/AM10/	Lic.No/Date:0310530334 23.07.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of C&PC.			

85	Case No.:98/18/82-ALC4/2009	Party Name:KAJAY REMEDIES PVT. LTD.	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00372/AM10/	RLA File :03/94/040/00019/AM10/	Lic.No/Date:0310530340 23.07.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of C&PC.			

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86	Case No.:100/18/82-ALC4/2009	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00374/AM10/	RLA File :09/24/040/00139/AM10/	Lic.No/Date:0910038692 24.07.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			

87	Case No.:101/18/82-ALC4/2009	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00375/AM10/	RLA File :07/24/040/00136/AM10/	Lic.No/Date:0710066165 24.07.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of C&PC.			

88	Case No.:102/18/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00376/AM10/	RLA File :05/24/040/00243/AM10/	Lic.No/Date:0510246579 24.07.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of Pharmaceuticals.			

89	Case No.:103/18/82-ALC4/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00377/AM10/	RLA File :02/24/040/00059/AM10/	Lic.No/Date:0210129506 24.07.2009	Defer Date:13.10.2009
	Decision :Committee decided to call for a copy of application, copy of advance authorization and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 13.10.2009.			

90	Case No.:104/18/82-ALC4/2009	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00378/AM10/	RLA File :05/24/040/00759/AM09/	Lic.No/Date:0510246636 27.07.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of C&PC.			

91	Case No.:1/25/82-ALC4/2009	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:25/82-ALC4/2009 15.09.2009	Status:Case Deferred
	HQ File :01/82/050/00532/AM10/	RLA File :34/24/040/00069/AM10/	Lic.No/Date:3410025002 03.09.2009	Defer Date:13.10.2009
	Decision : Committee decided to defer case for 13.10.2009 for comments of Department of C&PC.			

